

देश की कानून व्यवस्था की जिम्मेदारी पुलिस और प्रशासन पर है और भ्रष्टाचार की शुरुआत भी यहीं से होती है, जिसका सबसे साधारण तरीका एफआईआर की धमकी देना है। कानूनी प्रावधानों का गलत इस्तेमाल करके पुलिस शोषण करने के लिए किसी भी कानून के किसी भी सैक्शन को एप्लाइ करके लोगों को जेल में डाल देती है। पीएसआई रिपोर्ट के मुताबिक दिसम्बर 2022 तक 5 लाख, 70 हजार कैदी थे। इसमें 75 प्रतिशत यानी 4 लाख, 30 हजार कैदी अंडरट्रायल हैं। हमारी जेल्स ओवरक्राउडिड हैं और काफी केसेज़ में युवा, बुजुर्ग, महिलाओं को भी पुलिस गलत एफआईआर करके जेल में डाल देती है। कानून में स्पष्ट रूप से कहा गया है कि 'Bail is a matter of right and jail is an exception.' ऐसे भी कई केसेज़ हैं, जहाँ हमारे माननीय डिस्ट्रिक्ट जज, हाई कोर्ट जज बेल नहीं देते, लेकिन सुप्रीम कोर्ट में बेल हो जाती है। इसका कारण है judicial discrimination in granting bail. जिसमें हर जज अपने विवेक के हिसाब से बेल की कंडीशन निर्धारित करता है। मैं इस सदन के सामने एक इंटेरेस्टिंग केस लाना चाहूंगा। मध्य प्रदेश हाई कोर्ट ने एक केस में बेल देते वक्त यह कंडीशन लगाई थी कि मुजरिम किसी हॉस्पिटल को 25 हजार रुपये का एलईडी टीवी दान में देगा। एक अन्य केस में यह कहा गया कि मुलज़िम दो महीने तक सोशल मीडिया का प्रयोग नहीं करेगा। मैं सरकार को बधाई देना चाहूंगा कि उन्होंने ब्रिटिश काल के क्रिमिनल लॉज को रिपील किया और भारतीय न्याय संहिता, भारतीय न्याय सुरक्षा संहिता तथा भारतीय साक्ष्य अधिनियम लाया गया, जिसमें एफआईआर, बेल और अरेस्ट के बारे में थोड़ी सी क्लैरिटी दी गई है।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the issue raised by the hon. Member, Dr. Ashok Kumar Mittal: Shri Saket Gokhale (West Bengal), Shri Sanjeev Arora (Punjab), Shri Jawhar Sircar (West Bengal), Dr. Sasmit Patra (Odisha), Dr. John Brittas (Kerala), Shri Jose K. Mani (Kerala), Shri Kanakamedala Ravindra Kumar (Andhra Pradesh), Dr. Fauzia Khan (Maharashtra), Shrimati Jebi Mather Hisham (Kerala), Dr. Amar Patnaik (Odisha) and Shrimati Vandana Chavan (Maharashtra).

Please conclude. ...*(Interruptions)*... The time is over. Please. *(Time-bell rings.)* Shri Abdul Wahab. Shri A.A. Rahim is associating. Concern over various problems faced by Railway passengers in Kerala.

### **Concern over various problems faced by Railway passengers in Kerala.**

SHRI ABDUL WAHAB (Kerala): Sir, in Kerala, as usual, we don't have any special zone. The passengers are facing huge difficulties. All railway stations are crowded. Keralites are the most respectful and responsible passengers of the Indian Railways. There are less defaulters, I mean, those who travel without tickets. Ninety-nine per cent Keralites travel with tickets. I request our Ministry to specifically consider one or two items. Nilambur is the station where the railway ends. It was started by

Britishers not for the development of Malabar or Kerala. It was developed to get the forces to suppress the rebellions against the British and take out the Nilambur teak from there to the U.K. That is why they started it. But now, after Independence, the Nilambur-Shoranur Express is connecting different places. Nilambur Road Station has now been identified under the Amrut Bharat Station Scheme. The hon. Minister has included it and the work is going on. The problem is with the speed and the electric connection and all. So, I request the hon. Minister to look into that one. The long-pending Bathery-Nanjangud-Nilambur to Bangalore, there is an easy road, so that Keralites can save, at least, 150 kms. So, for Nilambur-Nanjangud projects and all, the PPR is already done and I wish the next Minister will be looking into that. The General-Manager of Southern Railways agreed for A.C. coaches from Nilambur to Ernakulam-Kottayam. But, so far, it is not there. MEMU train is not there and it is very difficult for us to travel. So, I request the Government of India, through you, that immediate action should be taken for Nilambur-Shoranur-Cochin and Kottayam routes. We have already got the Rajya Rani Express from Nilambur to Kochuveli, but it is very difficult for the cancer patients, as 90 per cent of the cancer patients are going to RCC, Trivandrum because the train stops at Kochuveli; and again, from there to Trivandrum, they have to take auto rickshaws, taxis which are fleeing the people by charging Rs.300, Rs.400 for five kilometres. So, I request, through you, not to extend, but to make the Nilambur Road Rajya Rani Express to Trivandrum Central which is our most important demand. Thank you very much.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Zero Hour matter raised by the hon. Member, Shri Abdul Wahab: Shri A.A. Rahim (Kerala), Dr. Sasmit Patra (Odisha), Shri Jawhar Sircar (West Bengal), Dr. John Brittas (Kerala), Dr. Fauzia Khan (Maharashtra), Shri Sandosh Kumar P (Kerala), Shrimati Jebi Mather Hisham (Kerala), Dr. Amar Patnaik (Odisha), and Shri Jose K. Mani (Kerala).

Shri M. Shanmugam; need for constructing laying overland bridge between Dhanushkodi, Tamil Nadu and Talaimannar in Sri Lanka. ...*(Interruptions)*... His name was for association. He has associated. ...*(Interruptions)*...

**Need to construct laying overland bridge between Dhanushkodi, Tamil Nadu and Talaimannar in Sri Lanka**

SHRI M. SHANMUGAM (Tamil Nadu): Sir, for the last two centuries, efforts are being made to provide sea communication between Sri Lanka and Indian mainland